

ITEM NO.32

COURT NO.10

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5299/2012

BHANU PRATAP SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH THR. PRINCIPAL SECRETARY & ANR.

Respondent(s)

(AN OFFICE REPORT FOR DIRECTION IS TO BE LISTED)

WITH

SLP(C) No. 26896/2013 (XI)

Date : 04-01-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s)	Mr. S.K. Rungta, Sr. Adv. Mr. Shivankur Shukla, Adv. Mr. S. Paigal, Adv. Mr. Rameshwar Prasad Goyal, AOR Mr. Purushottam Sharma Tripathi, AOR Mr. Ravi Chandra Prakash, Adv. Mr. Mukesh Kumar Singh, Adv. Ms. Vani Viyas, Adv. Mr. Amit, Adv. Mr. Shantanu Jugtawal, Adv.
For Respondent(s)	Mr. S.R. Singh, Sr. Adv. Mr. Ardhendumauli Kumar Prasad, Adv. Mr. Samir Ali Khan, AOR Mr. Nikhil Majithia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The order dated 19.04.2017 may be corrected.

Civil Appeal No. 1567 of 2011 mentioned in the order be
read as Civil Appeal No. 1567 of 2017.

List the matter after decision of the Civil
Appeal No. 1567 of 2017.

Parties are permitted to file further documents.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER